

cated in the table below:—

Scheme	(Rs. in crores)		
	1980-81 (Actual)	1981-82 (Anticipated Ex- penditure)	1982-83 (Outlay)
IRDP	3.23	7.40	7.40
NREP	21.17	5.00	8.00

Plan outlay for Uttar Pradesh

1053. SHRI G. C. BHATTACHARYA: Will the Minister of PLANNING be pleased to state:

(a) what are the reasons for which the allocation of plan outlay for Uttar Pradesh in 1982-83 is comparatively lower;

(b) what is the basis for such low plan allocation to the State; and

(c) what is the exact shrinkage in the plan outlay for 1982-83 for Uttar Pradesh and its effect?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) The approved outlay of Rs. 1202 crores for 1982-83 for Uttar Pradesh is 11.8 per cent higher than the approved outlay of Rs. 1075 crores for 1981-82.

(b) Does not arise.

(c) Does not arise in view of answer given to part (a).

Selling of semi-conductor division of ECIL to a private party

1054. SHRI DIPEN GHOSH: Will the PRIME MINISTER be pleased to state:

(a) whether Electronics Corporation of India Limited has taken a decision to close down its semi-conductor division on the plea that it was running on loss and decided to sell this unit to a private party, namely, Solid State Devices (India) Limited, Pathancheru, Hyderabad; and

(b) if so, what steps have been taken by Government to stop such selling away of costly and vital electronic machinery to private sector?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT AND OCEAN DEVELOPMENT (SHRI CHANDRA PRATAP NARAIN SINGH): (a) and (b) A proposal to close down the Semi-Conductors division which had made continuous loss for five years and to transfer its assets to a joint sector unit of the Andhra Pradesh Government was under consideration of the management. This has been deferred and a final decision will be taken after watching the performance till the end of the financial year 1982-83.

Industrial licence to Philips India for manufacturing of mini computer

1055. SHRI SADASHIV BAGAIKAR: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government propose to issue an industrial licence to Philips India a multinational and MRTP company for the manufacture of mini computers in violation of the industrial licensing policy; and

(b) if so, what are the reasons therefor?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS (SHRI M. S. SANJEEVI RAO): (a) and (b) An application has been received from M/s. Peico Electronics and Electricals Ltd. (formerly Philips India) for the manufacture of mini-computers/microprocessor-based systems, which is under consideration of Government.